

INTERNATIONAL COPYRIGHT (AMENDMENT) ORDER

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): Sir, I beg to lay on the Table a copy of the International Copyright (Amendment) Order, 1960 published in Notification No. S. O. 2116 dated the 31st August, 1960, under Section 43 of the Copyright Act, 1957. [Placed in Library. See No. LT-2432|60].

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT, MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT AND INDIAN INCOME TAX ACT AND REPORT OF REHABILITATION FINANCE ADMINISTRATION.

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table:—

- (i) A copy of each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—

- (a) G. S. R. 1008 dated the 3rd September, 1960.
 (b) G.S.R. 1009 dated the 3rd September, 1960.
 (c) G.S.R. 1045 dated the 10th September, 1960.
 (d) G.S.R. 1065 dated the 17th September, 1960.
 (e) G.S.R. 1066 dated the 17th September, 1960.
 (f) G.S.R. 1068 dated the 17th September, 1960.
 (g) G.S.R. 1099 dated the 24th September, 1960.
 (h) G.S.R. 1100 dated the 24th September, 1960.
 (i) G.S.R. 1101 dated the 24th September, 1960.

- (j) G.S.R. 1208 dated the 15th October, 1960.

- (k) G.S.R. 1209 dated the 15th October, 1960. [Placed in Library. See No. LT-2433|60].

- (ii) A copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944, under Section 38 of the Central Excises and Salt Act, 1944:—

- (a) G.S.R. 1013 dated the 3rd September, 1960.

- (b) G.S.R. 1014 dated the 3rd September 1960.

- (c) G.S.R. 1128 dated the 1st October, 1960.

- (d) G.S.R. 1167 dated the 1st October, 1960.

- (e) G.S.R. 1185 dated the 8th October, 1960 [Placed in Library. See No. LT-2434|60].

- (iii) A copy of each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

- (a) G.S.R. 1096 dated the 24th September, 1960.

- (b) G.S.R. 1132 dated the 1st October, 1960. [Placed in Library. See No. LT-2435|60].

- (iv) A copy of each of the following Notifications under sub-section (4) of Section 4 B of the Sea Customs Act, 1878:—

- (a) G.S.R. 1011 dated the 3rd September, 1960.

- (b) G.S.R. 1046 dated the 10th September, 1960.

- (c) G.S.R. 1070 dated the 17th September, 1960.

- (d) G.S.R. 1071 dated the 17th September, 1960.

- (e) G.S.R. 1072 dated the 17th September, 1960.

- (f) G.S.R. 1103 dated the 24th September, 1960.

- (g) G.S.R. 1184 dated the 8th October, 1960.

[Dr. B. Gopala Reddi]

(h) G.S.R. 1212 dated the 15th October, 1960. [Placed in Library. See No. LT-2436/60].

(v) A copy of each of the following Notifications making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:—

(a) G.S.R. 1006 dated the 3rd September, 1960.

(b) G.S.R. 1178 dated the 8th October, 1960. [Placed in Library. See No. LT-2437/60].

(vi) A copy of Notification No. G.S.R. 1044 dated the 10th September, 1960 under Sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT-2437/60].

(vii) A copy of Notification No. G.S.R. 1090 dated the 15th September, 1960 issued under Indian Income-tax Act, 1922. [Placed in Library. See No. LT-2438/60].

(viii) A copy of the Report of Rehabilitation Finance Administration for the half-year ended the 30th June, 1960 under sub-section (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948. [Placed in Library. See No. LT-2439/60].

AMENDMENTS TO DELHI SALES TAX RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy of Notification No. F. 3(42)/60-Fin.(E) published in the Delhi Gazette dated the 22nd September, 1960 making certain amendments to the Delhi Sales Tax Rules, 1951, under sub-section (4) of Section 26 of the Bengal Finance (Sales Tax) Act,

1941 as extended to the Union Territory of Delhi. [Placed in Library. See No. LT-2440/60].

12.11 hrs.

COMMITTEE ON PRIVATE MEM- BERS' BILLS AND RESOLUTIONS

SEVENTY-FIRST REPORT

Sardar Hukum Singh (Bhatinda): Sir, I beg to present the Seventy-first Report of the Committee on Private Members' Bills and Resolutions.

BUSINESS ADVISORY COMMITTEE

FIFTY-SIXTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

"That this House agrees with the Fifty-sixth Report of the Business Advisory Committee presented to the House on the 15th November, 1960."

Mr. Speaker: The question is:

"That this House agrees with the Fifty-sixth Report of the Business Advisory Committee presented to the House on the 15th November, 1960".

The motion was adopted.

12.12 hrs

COMPANIES (AMENDMENT) BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Nityanand Kanungo on the 15th November, 1960, namely:—

"That the Bill further to amend the Companies Act, 1956, as reported